

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 460 of 2020

IN THE MATTER OF:

V N Commercial Corporation

...Appellant.

Versus

Mr. Chakrawarthy Srinivasan, RP & Anr.

...Respondents.

Present:

For Appellant: Mr. Ashish Rana, Advocate.

For Respondent: Mr. Pratap Narayan Sanghi, Advocate.

Mr. C. Srinivasan, RP.

**ORDER
(Virtual Mode)**

03.03.2021 The Resolution Professional submits that he has filed Counter. Learned Counsel for the Appellant says that he has not received copy of the same. Even on our record, there is no copy of the Counter. The Resolution Professional will ensure that hard-copy of the Reply will come on record within one week. Appellant may file Rejoinder within a week, thereafter.

Parties to file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, separately within two weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **08th April, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**